

held that manufacturers and wholesalers cannot recover sales tax under paragraph 24 of the Drugs (Prices Control) Order, 1979.

(b) and (c) A number of representations have been received by the Government. Proposals for amending paragraph 24 of the Drugs Prices Control Order 1979 so as to remove the anomaly are already in progress.

Proposal for Import of Power Projects

3679. SHRI GHUFRAN AZAM : Will the Minister of ENERGY be pleased to state :

(a) the total number of Power Projects proposed to be imported examined by the Central Electricity Authority as were suggested by different State Electricity Boards during the year 1982 along with names of countries and firms whose Project equipments were so examined; and

(b) the outcome of such examinations by CEA ; and

(c) efforts being made to carry out implementation ?

THE MINISTER OF ENERGY (SHRI P. SHIV SHANKAR) : (a) to (c) As a result of examination of four proposals by Central Electricity Authority during 1982, two proposals were finalised for import of power projects from M/s. Hitachi Ltd. Japan and M/s Technopromexport, USSR. Of the two remaining proposals, order for one project is to be placed on indigenous manufacturer namely BHEL and the other proposal is yet to be finalised.

Prosecution of Grindlay Bank under Section 9A of Industrial Disputes Act

3680. SHRI E.K. IMBICHIBAWA : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that the question of prosecuting the management of Grindlays Bank for violation of section of 9A of the Industrial Disputes Act is pending with the Ministry ;

(b) if so, since when and the nature of violation ;

(c) whether the office of the Chief Labour Commissioner has recommended the prosecution ;

(d) if so, the reasons for the delay ; and

(e) when the prosecution is likely to be initiated ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI VEERENDRA PATIL) : (a) Yes, Sir.

(b) to (c) The proposal was received in March, 1983. The matter is under consideration of Government for taking appropriate action.

Special Casual Leave to the Office Bearers of Recognised Trade Unions of India Depts.

3681. SHRI K. B. S. MANI : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) what are the privileges that are being given to the office bearers of the recognised Trade Unions of Government of India Departments ;

(b) how many days' special casual leave, the above office bearers can avail in a year, as per Government orders ;

(c) under what circumstances special casual leave can be granted to the above office bearers ;

(d) whether the office bearers of Recognised Unions of Central Government can avail the special leave to meet their Head of the Department at Delhi, and other States to discuss and solve the long outstanding problems ; and

(e) if this is not permissible, is there any proposal to issue orders to that effect that the office bearers of a recognised union